



DOCUMENT INFORMATION

FILE NAME : Ch_VII_6

VOLUME : VOL-1

CHAPTER : Chapter VII. Traffic in Persons

TITLE : 6. Protocol amending the International Agreement for the Suppression of the White Slave Traffic, signed at Paris on 18 May 1904, and the International Convention for the Suppression of the White Slave Traffic, signed at Paris on 4 May 1910. Lake Success, New York, 4 May 1949



PROTOCOL

AMENDING THE INTERNATIONAL AGREEMENT FOR THE
SUPPRESSION OF THE WHITE SLAVE TRAFFIC, SIGNED AT
PARIS ON 18 MAY 1904, AND THE INTERNATIONAL
CONVENTION FOR THE SUPPRESSION OF THE WHITE SLAVE
TRAFFIC, SIGNED AT PARIS ON 4 MAY 1910



UNITED NATIONS
1949

PROTOCOL AMENDING THE INTERNATIONAL AGREEMENT FOR THE SUPPRESSION OF THE WHITE SLAVE TRAFFIC, SIGNED AT PARIS ON 18 MAY 1904, AND THE INTERNATIONAL CONVENTION FOR THE SUPPRESSION OF THE WHITE SLAVE TRAFFIC, SIGNED AT PARIS ON 4 MAY 1910

The Parties to the present Protocol, considering that under the International Agreement for the Suppression of the White Slave Traffic, signed at Paris on 18 May 1904, and the International Convention for the Suppression of the White Slave Traffic, signed at Paris on 4 May 1910, the Government of the French Republic was invested with certain functions; considering that the said Government has offered to transfer to the United Nations the functions exercised by it under the above-mentioned agreements; and considering that it is expedient that these functions should be assumed henceforth by the United Nations; hereby agree as follows:

ARTICLE 1

The Parties to the present Protocol undertake that as between themselves they will, each in respect of the instruments to which it is a Party and in accordance with the provisions of the present Protocol, attribute full legal force and effect to, and duly apply, the amendments to those instruments which are set forth in the annex to the present Protocol.

ARTICLE 2

The Secretary-General shall prepare the texts of the International Agreement of 18 May 1904 for the Suppression of the White Slave Traffic and of the International Convention of 4 May 1910 for the Suppression of the White Slave Traffic, as revised in accordance with the present Protocol, and shall send copies for their information to the Governments of every Member of the United Nations and every non-member State to which this Protocol is open for signature or acceptance. He shall also invite Parties to any of the instruments to be amended by the present

Protocol to apply the amended texts of those instruments as soon as the amendments are in force, even if they have not yet been able to become Parties to the present Protocol.

ARTICLE 3

The present Protocol shall be open for signature or acceptance by any of the Parties to the International Agreement of 18 May 1904 for the Suppression of the White Slave Traffic or to the International Convention of 4 May 1910 for the Suppression of the White Slave Traffic, to which the Secretary-General has communicated for this purpose a copy of the present Protocol.

ARTICLE 4

States may become Parties to the present Protocol by:

- (a) Signature without reservation as to acceptance;
- (b) Signature with reservation as to acceptance, followed by acceptance;
- (c) Acceptance.

Acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

ARTICLE 5

The present Protocol shall come into force on the date on which two or more States shall have become Parties thereto.

The amendments set forth in the annex to the present Protocol shall come into force in respect of the International Agreement of 18 May 1904 for the Suppression of the White Slave Traffic when twenty Parties thereto shall have become Parties to the present Protocol; and in respect of

the International Convention of 4 May 1910 for the Suppression of the White Slave Traffic when twenty Parties thereto shall have become Parties to the present Protocol; and, consequently, any State becoming a Party to the Agreement or to the Convention after the amendments thereto have come into force shall become a Party to the Agreement or to the Convention as so amended.

ARTICLE 6

Upon the entry into force of the amendments set forth in the annex to the present Protocol and concerning either the Agreement or the Convention, the French Government shall deposit with the Secretary-General of the United Nations the original of that of the two agreements to which the aforesaid amendments relate, together with the various documents which were in its custody by virtue of the functions which it exercised.

ARTICLE 7

In accordance with paragraph 1 of Article 102 of the Charter of the United Nations and the regulations pursuant thereto adopted by the General Assembly, the Secretary-General of the United Nations is authorized to effect registration of the present Protocol and the amendments made in the Agreement and Convention by the present

Protocol on the respective dates of their entry into force, and to publish the Protocol and the amended Agreement and Convention as soon as possible after registration.

ARTICLE 8

The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations Secretariat. The Agreement and the Convention to be amended in accordance with the annex being in the French language only, the French text of the annex shall be authentic and the Chinese, English, Russian and Spanish texts shall be translations. A certified copy of the Protocol, including the annex, shall be sent by the Secretary-General to each of the Parties to the International Agreement of 18 May 1904 for the Suppression of the White Slave Traffic or to the International Convention of 4 May 1910 for the Suppression of the White Slave Traffic, as well as to all Members of the United Nations.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, signed the present Protocol on the date appearing opposite their respective signatures.

DONE at Lake Success, New York, this
day of 1949.

PROTOCOLE

AMENDANT L'ARRANGEMENT INTERNATIONAL
EN VUE D'ASSURER UNE PROTECTION EFFICACE CONTRE
LE TRAFIC CRIMINEL CONNU SOUS LE NOM DE TRAITE DES
BLANCHES, SIGNE A PARIS LE 18 MAI 1904, ET LA
CONVENTION INTERNATIONALE RELATIVE
A LA REPRESSON DE LA TRAITE DES BLANCHES,
SIGNEE A PARIS LE 4 MAI 1910



NATIONS UNIES

1949

**PROTOCOLE AMENDANT L'ARRANGEMENT INTERNATIONAL EN VUE D'ASSURER
UNE PROTECTION EFFICACE CONTRE LE TRAFIC CRIMINEL CONNU SOUS LE NOM
DE TRAITE DES BLANCHES, SIGNE A PARIS LE 18 MAI 1904, ET LA CONVENTION
INTERNATIONALE RELATIVE A LA REPRESSION DE LA TRAITE DES BLANCHES,
SIGNEE A PARIS LE 4 MAI 1910**

Les Etats Parties au présent Protocole, considérant qu'en vertu de l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches, signé à Paris le 18 mai 1904, et de la Convention internationale relative à la répression de la traite des blanches, signée à Paris le 4 mai 1910, le Gouvernement de la République française était investi de certaines fonctions; considérant que ledit Gouvernement a spontanément offert de transférer à l'Organisation des Nations Unies les fonctions qu'il exerce en vertu des accords susmentionnés; et considérant qu'il est opportun qu'elles soient assumées désormais par l'Organisation des Nations Unies, sont convenus des dispositions suivantes:

ARTICLE PREMIER

Les Etats Parties au présent Protocole prennent l'engagement qu'entre eux-mêmes, chacun en ce qui concerne les instruments auxquels il est Partie, et conformément aux dispositions du présent Protocole, ils attribueront plein effet juridique aux amendements à ces instruments contenus dans l'Annexe au présent Protocole, les mettront en vigueur et en assureront l'application.

ARTICLE 2

Le Secrétaire général préparera les textes de l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches du 18 mai 1904, et de la Convention internationale relative à la répression de la traite des blanches du 4 mai 1910, révisés conformément au présent

Protocole et en transmettra, à titre d'information, des copies au Gouvernement de chaque Etat Membre de l'Organisation des Nations Unies, ainsi qu'au Gouvernement de chaque Etat non membre à la signature ou à l'acceptation duquel le présent Protocole est ouvert. Il invitera également les Etats Parties à l'un quelconque des instruments susmentionnés à appliquer le texte amendé de ce ou ces instruments dès l'entrée en vigueur des amendements, même s'ils n'ont pas encore pu devenir Parties au présent Protocole.

ARTICLE 3

Le présent Protocole sera ouvert à la signature ou à l'acceptation de tous les Etats Parties à l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches du 18 mai 1904 ou à la Convention internationale relative à la répression de la traite des blanches du 4 mai 1910, auxquels le Secrétaire général aura communiqué, à cet effet, un exemplaire du présent Protocole.

ARTICLE 4

Les Etats pourront devenir Parties au présent Protocole:

- a) En le signant sans réserve quant à l'acceptation;
- b) En le signant sous réserve d'acceptation et en l'acceptant ultérieurement;
- c) En l'acceptant.

L'acceptation s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 5

Le présent Protocole entrera en vigueur à la date à laquelle deux ou plusieurs Etats seront devenus Parties audit Protocole.

Les amendements contenus dans l'Annexe au présent Protocole entreront en vigueur, en ce qui concerne l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches du 18 mai 1904, lorsque vingt Etats Parties audit Arrangement seront devenus Parties au présent Protocole; et, en ce qui concerne la Convention internationale relative à la répression de la traite des blanches du 4 mai 1910, lorsque vingt des Etats qui y sont Parties seront devenus Parties au présent Protocole; et, en conséquence, tout Etat qui deviendra Partie, soit à l'Arrangement, soit à la Convention après que les amendements s'y rapportant seront entrés en vigueur, deviendra Partie à l'Arrangement ou à la Convention ainsi amendés.

ARTICLE 6

Dès l'entrée en vigueur des amendements contenus dans l'Annexe au présent Protocole et relatifs, soit à l'Arrangement, soit à la Convention, le Gouvernement français déposera auprès du Secrétaire général de l'Organisation des Nations Unies l'original de celui des deux accords auquel ont trait lesdits amendements, ainsi que les différents documents dont il avait la garde en vertu des fonctions qu'il exerçait.

ARTICLE 7

Conformément aux dispositions du paragraphe premier de l'Article 102 de la Charte des Nations

Unies et au règlement adopté par l'Assemblée générale pour l'application de ce texte, le Secrétaire général de l'Organisation des Nations Unies est autorisé à enregistrer le présent Protocole ainsi que les amendements apportés à l'Arrangement et à la Convention par le présent Protocole, aux dates respectives de leur entrée en vigueur, et à publier, aussitôt que possible après leur enregistrement, le Protocole et le texte amendé de l'Arrangement et de la Convention.

ARTICLE 8

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé aux archives du Secrétariat de l'Organisation des Nations Unies. L'Arrangement et la Convention qui seront amendés conformément à l'Annexe ayant été rédigés seulement en français, le texte français de l'Annexe fera foi et les textes anglais, chinois, espagnol et russe seront considérés comme des traductions. Une copie certifiée conforme du Protocole, y compris l'Annexe, sera envoyée par le Secrétaire général à chacun des Etats Parties à l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches du 18 mai 1904, ou à la Convention internationale pour la répression de la traite des blanches du 4 mai 1910, ainsi qu'à tous les Etats Membres de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Protocole à la date figurant en regard de leurs signatures respectives.

FAIT à Lake Success, New-York, le
mil neuf cent quarante-neuf.

修正一九〇四年五月十八日在巴黎所訂

禁止販賣白奴國際協定

及一九一〇年五月四日在巴黎所訂

禁止販賣白奴國際公約

之

議 定 書



聯 合 國
公曆一九四九年

修正一九〇四年五月十八日在巴黎所訂

禁止販賣白奴國際協定

及一九一〇年五月四日在巴黎所訂

禁止販賣白奴國際公約

之

議定書

本議定書簽訂國鑒於一九〇四年五月十八日在巴黎所訂禁止販賣白奴國際協定及一九一〇年五月四日在巴黎所訂禁止販賣白奴國際公約曾委付法蘭西共和國政府若干職責；復鑒於法蘭西共和國政府業已自願將其依照上述各文書所行使之職責移交聯合國，且認爲此等職責今後允宜由聯合國擔負；爰議定各條款如下：

第一條

本議定書各簽訂國承諾於彼此間各就其所簽訂之文書並依照本議定書之規定，使本議定書附件內所載各該文書之修正條款發生法律上之完全效力，並妥爲實施。

第二條

秘書長應擬具依照本議定書修正之一九〇四年五月十八日禁止販賣白奴國際協定以及一九一〇年五月四日禁止販賣白奴國際公約全文，並將抄本分送聯合國各會員國政府及所有得參加簽訂或接受本議定書之非會員國政府，供其參考。秘書長並應促請本議定書所修正之各該文書簽訂國，於修正條款發生效力後，立即適用各該文書之修正全文，縱令各該簽訂國尚有未能成爲本議定書之簽訂國者，亦應請其一律適用之。

第三條

一九〇四年五月十八日禁止販賣白奴國際協定以及一九一〇年五月四日禁止販賣白奴國際公約之簽訂國，會由秘書長送交本議定書抄本，以備其簽訂或接受本議定書者，均得簽訂或接受本議定書。

第四條

各國得經由下列程序之一爲本議定書簽訂國：

- (甲) 對於接受，不附保留，逕行簽署；
- (乙) 簽署時對於接受附有保留，而嗣後接受；
- (丙) 接受。

接受須用正式文書交存聯合國秘書長。

第五條

本議定書應於兩個以上之國家成爲簽訂國之日起生效。

本議定書附件所載修正條款，自一九〇四年五月十八日禁止販賣白奴國際協定二十個簽訂國成爲本議定書簽訂國之日起就該協定發生效力；自一九一〇年五月四日禁止販賣白奴國際公約二十個簽訂國成

爲本議定書簽訂國之日起就該公約發生效力；故任何國家於協定或公約之修正條款生效後成爲協定或公約之簽訂國者，即爲修訂後之協定或公約簽訂國。

第六條

一俟本議定書附件所載關於協定或公約之各項修正條款開始生效，法蘭西政府應將各該修正條款所涉協定或公約正本暨該國政府因執行職務而保管之各種文件，一併送交秘書長收存。

第七條

聯合國秘書長應依照聯合國憲章第一百零二條第一項之規定及大會遵照該項規定所訂條例，於本議定書及本議定書所作之協定及公約修正條款各自發生效力之

日，分別予以登記，並於登記後儘速將本議定書及修訂後之協定及公約公佈之。

第八條

本議定書應留存聯合國秘書處檔庫，其中，英、法、俄及西文各本同一作準。須依照本議定書附件修正之協定及公約僅有法文本，故附件應以法文本爲正本，而以中、英、俄及西文各本爲譯本。秘書長應將議定書及附件之正式副本分送一九〇四年五月十八日禁止販賣白奴國際協定或一九一〇年五月四日禁止販賣白奴國際公約各簽訂國以及聯合國所有會員國。

爲此，下列代表各秉其本國政府正式授予之權，簽訂本議定書，以昭信守。簽署日期與簽字並列。

公曆一九四九年 月 日訂於
紐約成功湖。

ПРОТОКОЛ

**ОБ ИЗМЕНЕНИИ МЕЖДУНАРОДНОГО ДОГОВОРА,
ПОДПИСАННОГО В ПАРИЖЕ 18 МАЯ 1904 ГОДА,
О ДЕЙСТВИТЕЛЬНОМ ПРЕДУПРЕЖДЕНИИ ПРЕСТУПНОЙ ТОРГОВЛИ,
ИЗВЕСТНОЙ КАК ТОРГОВЛЯ БЕЛЫМИ РАБЫНЯМИ,
И МЕЖДУНАРОДНОЙ КОНВЕНЦИИ О БОРЬБЕ С ТОРГОВЛЕЙ
БЕЛЫМИ РАБЫНЯМИ, ПОДПИСАННОЙ В ПАРИЖЕ 4 МАЯ 1910 ГОДА**



ОБЪЕДИНЕННЫЕ НАЦИИ

1949



ПРОТОКОЛ ОБ ИЗМЕНЕНИИ МЕЖДУНАРОДНОГО ДОГОВОРА, ПОДПИСАННОГО В ПАРИЖЕ 18 МАЯ 1904 ГОДА, О ДЕЙСТВИТЕЛЬНОМ ПРЕДУПРЕЖДЕНИИ ПРЕСТУПНОЙ ТОРГОВЛИ, ИЗВЕСТНОЙ КАК ТОРГОВЛЯ БЕЛЫМИ РАБЫНЯМИ, И МЕЖДУНАРОДНОЙ КОНВЕНЦИИ О БОРЬБЕ С ТОРГОВЛЕЙ БЕЛЫМИ РАБЫНЯМИ, ПОДПИСАННОЙ В ПАРИЖЕ 4 МАЯ 1910 ГОДА

Государства, являющиеся сторонами в настоящем Протоколе, — принимая во внимание, что на основании Международного договора, подписанного в Париже 18 мая 1904 г., о действительном предупреждении преступной торговли, известной как торговля белыми рабынями, и Международной конвенции о борьбе с торговлей белыми рабынями, подписанной в Париже 4 мая 1910 г., на правительство Французской Республики были возложены некоторые функции; и принимая во внимание, что указанное правительство добровольно предложило передать Организации Объединенных Наций функции, выполняемые им на основании вышеуказанных соглашений; и считая целесообразным, чтобы впредь эти функции выполнялись Организацией Объединенных Наций,— настоящим пришли к следующему соглашению:

СТАТЬЯ 1

Государства, являющиеся сторонами в настоящем Протоколе, обязуются в своих взаимоотношениях, каждое из них в той мере, в какой его касаются акты, стороной в которых оно является, и в соответствии с положениями настоящего Протокола признать полную юридическую силу внесенных в эти акты и содержащихся в Приложении к настоящему Протоколу изменений, ввести таковые изменения в действие и обеспечить их применение.

СТАТЬЯ 2

Генеральный Секретарь Организации Объединенных Наций заготовит измененные в соответствии с настоящим Протоколом тексты Международного договора от 18 мая 1904 г. о действительном предупреждении преступной торговли, известной как торговля белыми рабынями, и Международной конвенции от 4 мая 1910 г. о борьбе с торговлей белыми рабынями и разошлет их в копиях для осведомления правительствам всех государств, состоящих

членами Организации Объединенных Наций, и государств, не состоящих членами Организации, для подписания или принятия которыми настоящий Протокол открыт. Он предложит также государствам, являющимся сторонами в каком-либо из вышеуказанных актов, применять измененные положения этого или этих актов немедленно по вступлении в силу таких изменений, даже в тех случаях когда эти государства не имели еще возможности стать сторонами в настоящем Протоколе.

СТАТЬЯ 3

Настоящий Протокол открыт для подписания или принятия его каждым из государств, которые являются сторонами в Международном договоре от 18 мая 1904 г. о действительном предупреждении преступной торговли, известной как торговля белыми рабынями, и Международной конвенции от 4 мая 1910 г. о борьбе с торговлей белыми рабынями, и которым Генеральный Секретарь сообщит с этой целью копию настоящего Протокола.

СТАТЬЯ 4

Государства могут стать сторонами в настоящем Протоколе:

- а) подписав его без оговорок относительно его принятия;
- б) подписав его с оговорками относительно его принятия и приняв его впоследствии;
- в) приняв его.

Принятие осуществляется путем депонирования официального акта у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ 5

Настоящий Протокол вступит в силу в день, когда не менее двух государств станут в нем сторонами.

Изменения, содержащиеся в Приложении к настоящему Протоколу, вступят в силу в отношении Международного договора от 18 мая 1904 г. о действительном предупреждении преступной торговли, известной как торговля белыми рабынями, после того как двадцать участвующих в нем государств станут сторонами в настоящем Протоколе, а в отношении Международной конвенции от 4 мая 1910 г. о борьбе с торговлей белыми рабынями — после того как двадцать государств, являющихся сторонами в нем, станут сторонами в настоящем Протоколе; следовательно, каждое государство, ставшее стороной либо в Договоре либо в Конвенции после того, как вступят в силу внесенные в них изменения, станет стороной в измененных таким образом Договоре или Конвенции.

СТАТЬЯ 6

По вступлении в силу содержащихся в Приложении к настоящему Протоколу изменений, относящихся либо к Договору либо к Конвенции, французское правительство депонирует у Генерального Секретаря Организации Объединенных Наций подлинник того из двух соглашений, к которому вышеуказанные изменения относятся, а также различные документы, которые хранились этим правительством в связи с выполнявшимися им функциями.

СТАТЬЯ 7

В соответствии с положениями пункта 1 статьи 102 Устава Организации Объединенных Наций и с правилами относительно применения этой статьи, принятыми Генеральной Ассамблеей, Генеральный Секретарь Организации Объединенных Наций уполномочивается зарегистрировать настоящий Протокол, равно как

и изменения, внесенные настоящим Протоколом в Договор и Конвенцию, в соответствующие дни вступления этих изменений в силу, и опубликовать Протокол и измененные тексты Договора и Конвенции в возможно краткий срок после их регистрации.

СТАТЬЯ 8

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, депонируется в архив Секретариата Организации Объединенных Наций. Ввиду того, что Договор и Конвенция, которые будут изменены в соответствии с Приложением, составлены только на французском языке, французский текст Приложения является аутентичным, тогда как английский, испанский, китайский и русский тексты его считаются переводными. Протокол, включающий Приложение, посылается Генеральным Секретарем в заверенной копии каждому из государств, являющихся сторонами в Международном договоре от 18 мая 1904 г. о действительном предупреждении преступной торговли, известной как торговля белыми рабынями, или Международного соглашения от 4 мая 1910 г. о борьбе с торговлей белыми рабынями, а также всем государствам, состоящим членами Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшиеся, будучи должным образом на то уполномочены своими правительствами, подписали настоящий Протокол в дни, указанные против их подписей.

СОСТАВЛЕНО в Лейк Соксес, Нью-Йорк,

тысяча девятьсот сорок девятого года.

PROTOCOLO

QUE MODIFICA EL ACUERDO INTERNACIONAL PARA
ASEGURAR UNA PROTECCION EFICAZ CONTRA
EL TRAFICO CRIMINAL DENOMINADO TRATA DE BLANCAS,
FIRMADO EN PARIS EL 18 DE MAYO DE 1904, Y EL CONVENIO
INTERNACIONAL PARA LA REPRESION DE LA TRATA
DE BLANCAS, FIRMADO EN PARIS EL 4 DE MAYO DE 1910



NACIONES UNIDAS

1949

**PROTOCOLO QUE MODIFICA EL ACUERDO INTERNACIONAL PARA ASEGURAR
UNA PROTECCION EFICAZ CONTRA EL TRAFICO CRIMINAL DENOMINADO TRATA
DE BLANCAS, FIRMADO EN PARIS EL 18 DE MAYO DE 1904, Y EL CONVENIO INTER-
NACIONAL PARA LA REPRESION DE LA TRATA DE BLANCAS, FIRMADO EN PARIS
EL 4 DE MAYO DE 1910**

Los Estados Partes en el presente Protocolo, considerando que en virtud del Acuerdo internacional para asegurar una protección eficaz contra el tráfico criminal denominado trata de blancas, firmado en París el 18 de mayo de 1904, y del Convenio internacional para la represión de la trata de blancas, firmado en París el 4 de mayo de 1910, el Gobierno de la República Francesa estaba investido de ciertas funciones; considerando que dicho Gobierno ha ofrecido espontáneamente traspasar a las Naciones Unidas las funciones que ejerce en virtud de dichos instrumentos; y considerando que es conveniente que en adelante sean éstas asumidas por las Naciones Unidas, han convenido en las siguientes disposiciones:

ARTÍCULO 1

Los Estados Partes en el presente Protocolo se comprometen entre sí, cada uno en lo concerniente a los instrumentos en los cuales es Parte, y con arreglo a las disposiciones del presente Protocolo, a atribuir plena efectividad jurídica a las enmiendas a esos instrumentos consignadas en el Anexo al presente Protocolo, a ponerlas en vigor y a asegurar su aplicación.

ARTÍCULO 2

El Secretario General preparará los textos del Acuerdo internacional para asegurar una protección eficaz contra el tráfico criminal denominado trata de blancas, del 18 de mayo de 1904, y del Convenio internacional para la represión de la trata de blancas, del 4 de mayo de 1910, revisados con arreglo al presente Protocolo, y

enviará copias de los mismos, para su información, a los Gobiernos de cada uno de los Estados Miembros de las Naciones Unidas, así como a los Gobiernos de cada uno de los Estados no miembros a los que esté abierta la firma o la aceptación del presente Protocolo. Invitará igualmente a los Estados Partes en cualquiera de los citados instrumentos, a aplicar el texto modificado de tal o de tales instrumentos, tan pronto como entren en vigor las enmiendas, incluso si esos Estados no han podido aún llegar a ser partes en el presente Protocolo.

ARTÍCULO 3

El presente Protocolo estará abierto a la firma o a la aceptación de todos los Estados Partes en el Acuerdo internacional para asegurar una protección eficaz contra el tráfico criminal denominado trata de blancas, del 18 de mayo de 1904, o en el Convenio internacional para la represión de la trata de blancas, del 4 de mayo de 1910, a los que el Secretario General haya enviado, al efecto, copia del presente Protocolo.

ARTÍCULO 4

Los Estados podrán llegar a ser partes en el presente Protocolo:

- a) Por la firma sin reserva de aceptación;
- b) Por la firma con reserva de aceptación, y la aceptación ulterior;
- c) Por la aceptación.

La aceptación se efectuará mediante el depósito de un instrumento en forma entregado al Secretario General de las Naciones Unidas.

ARTÍCULO 5

El presente Protocolo entrará en vigor en la fecha en que dos o más Estados hayan llegado a ser Partes en dicho Protocolo.

Las enmiendas consignadas en el Anexo al presente Protocolo entrarán en vigor, respecto al Acuerdo internacional para asegurar una protección eficaz contra el tráfico criminal denominado trata de blancas, del 18 de mayo de 1904, cuando veinte Estados Partes en dicho Acuerdo hayan llegado a ser Partes en el presente Protocolo; y respecto al Convenio internacional para la represión de la trata de blancas, del 4 de mayo de 1910, cuando veinte de los Estados Partes en dicho Convenio hayan llegado a ser Partes en el presente Protocolo; y, en consecuencia, todo Estado que llegue a ser Parte en el Acuerdo o en el Convenio después de haber entrado en vigor tales enmiendas, será Parte en el Acuerdo o en el Convenio así modificado.

ARTÍCULO 6

Cuando hayan entrado en vigor las enmiendas consignadas en el Anexo al presente Protocolo, relativas al Acuerdo o al Convenio, el Gobierno francés depositará el original de aquél de los dos instrumentos a que se refieran dichas enmiendas, así como los diversos documentos que dicho Gobierno custodiaba en virtud de las funciones que ejercía, entregándolos al Secretario General de las Naciones Unidas.

ARTÍCULO 7

Conforme a las disposiciones del párrafo 1 del Artículo 102 de la Carta de las Naciones Unidas y del reglamento aprobado por la Asamblea

General para la aplicación del mismo, el Secretario General de las Naciones Unidas está autorizado a registrar el presente Protocolo, así como las enmiendas introducidas por este Protocolo en cada uno de los instrumentos, en las fechas respectivas de su entrada en vigor y a publicar, tan pronto como sea posible después de su registro, el Protocolo y el texto modificado del Acuerdo y de la Convención.

ARTÍCULO 8

El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en los archivos de la Secretaría de las Naciones Unidas. Como el Acuerdo y el Convenio que han de ser modificados con arreglo al Anexo, fueron redactados solamente en francés, el texto francés del Anexo será el auténtico, considerándose como traducciones los textos chino, español, inglés y ruso. El Secretario General enviará copia certificada del Protocolo, con inclusión del Anexo, a cada uno de los Estados Partes en el Acuerdo internacional para asegurar una protección eficaz contra el tráfico criminal denominado trata de blancas, del 18 de mayo de 1904, o en el Convenio internacional para la represión de la trata de blancas, del 4 de mayo de 1910, así como a todos los Estados Miembros de las Naciones Unidas.

EN TESTIMONIO DE LO CUAL los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado el presente Protocolo en la fecha que aparece al lado de sus respectivas firmas.

HECHO en Lake Success, Nueva York, el
de de 1949.

ANNEXE AU PROTOCOLE

ANNEXE AU PROTOCOLE AMENDANT L'ARRANGEMENT INTERNATIONAL EN VUE D'ASSURER UNE PROTECTION EFFICACE CONTRE LE TRAFIC CRIMINEL CONNU SOUS LE NOM DE TRAITE DES BLANCHES, SIGNE A PARIS LE 18 MAI 1904, ET LA CONVENTION INTERNATIONALE RELATIVE A LA REPRESSION DE LA TRAITE DES BLANCHES, SIGNEE A PARIS LE 4 MAI 1910

1. ARRANGEMENT INTERNATIONAL EN VUE D'ASSURER UNE PROTECTION EFFICACE CONTRE LE TRAFIC CRIMINEL CONNU SOUS LE NOM DE "TRAITE DES BLANCHES", SIGNÉ À PARIS LE 18 MAI 1904

L'article 7 sera rédigé comme suit:

"Les Etats non signataires sont admis à adhérer au présent Arrangement. A cet effet, ils notifieront leur intention au Secrétaire général de l'Organisation des Nations Unies, qui en donnera connaissance à tous les Etats contractants ainsi qu'à tous les Etats Membres de l'Organisation des Nations Unies."

2. CONVENTION INTERNATIONALE RELATIVE À LA RÉPRESSION DE LA TRAITE DES BLANCHES, SIGNÉE À PARIS LE 4 MAI 1910

L'article 4 sera rédigé comme suit:

"Les Parties contractantes se communiqueront, par l'entremise du Secrétaire général de l'Organisation des Nations Unies, les lois qui auraient déjà été rendues, ou qui viendraient à l'être, dans leurs Etats relativement à l'objet de la présente Convention."

A l'article 8, le premier paragraphe sera rédigé comme suit:

"Les Etats non signataires sont admis à adhérer à la présente Convention. A cet effet, ils notifieront leur intention par un acte qui sera déposé dans les archives de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en enverra copie certifiée conforme à chacun des Etats contractants et à tous les Etats Membres de l'Organisation des Nations Unies et les avisera en même temps de la date du dépôt. Il sera donné aussi, dans ledit acte de notification, communication des lois rendues

dans l'Etat adhérent, relativement à l'objet de la présente Convention."

A l'article 10, le deuxième paragraphe sera rédigé comme suit:

"La dénonciation sera notifiée par un acte qui sera déposé dans les archives de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en enverra copie certifiée conforme à chacun des Etats contractants et à tous les Etats Membres de l'Organisation des Nations Unies et les avisera en même temps de la date du dépôt."

A l'article 11,

Le premier paragraphe sera rédigé comme suit:

"Si un Etat contractant désire la mise en vigueur de la présente Convention dans une ou plusieurs de ses colonies, possessions ou circonscriptions consulaires judiciaires, il notifiera son intention à cet effet par un acte qui sera déposé dans les archives de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies en enverra copie certifiée conforme à chacun des Etats contractants et à tous les Etats Membres de l'Organisation des Nations Unies et les avisera en même temps de la date du dépôt."

Le cinquième paragraphe sera rédigé comme suit:

"La dénonciation de la Convention par un des Etats contractants pour une ou plusieurs de ses colonies, possessions ou circonscriptions consulaires judiciaires, s'effectuera dans les formes et conditions déterminées au premier alinéa du présent article. Elle portera effet douze mois après la date du dépôt de l'acte de dénonciation dans les archives de l'Organisation des Nations Unies."

CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French, Russian and Spanish texts of the Protocol amending the International Agreement for the Suppression of the White Slave Traffic signed at Paris on 18 May 1904 and the International Convention for the Suppression of the White Slave Traffic signed at Paris on 4 May 1910, done at Lake Success, New York, on 4 May 1949, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, July 2005

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe du Protocole amendant l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches signé à Paris le 18 mai 1904 et la Convention internationale relative à la répression de la traite des blanches signée à Paris le 4 mai 1910, fait à Lake Success (New York) le 4 mai 1949, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

Organisation des Nations Unies
New York, juillet 2005

Certified true copy VII.6
Copie certifiée conforme VII.6
November 2004